

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.479/KB/2017

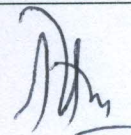
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company		Puskar Sales Pvt.Ltd.-Vs-Registrar of Companies, WB	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. LATITA PARAN BISWAL, ADV
2. ANIL CHAUDHURY, ADV

} Relu


 07/11/2017

ORDER

Ld. Counsel for the appellant are present.

This is an appeal under section 252(3) of the Companies Act, 2013 against the order passed by the Registrar of Companies, West Bengal. Office is directed to register all cases under section 252 of the Companies Act, 2013 as an appeal, likewise Serial Numbers 2 to 5 of today's list, and give the appeal number registered as above.

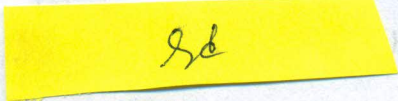
Appellant is directed to serve the copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata for submitting paragraphwise reply within 30 days from today.

Appellant is further directed to file an affidavit to show that the company is an on-going concern and not a shell company.

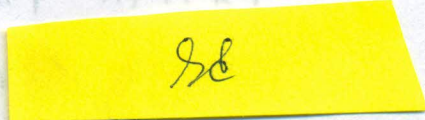
Ld. Counsel for the appellant submitted that he has served the notice on the Registrar of Companies, West Bengal.

Appellant is again directed to serve copy of the petition on the Registrar of Companies, West Bengal for his paragraphwise comments in the matter.

List on 20/12/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)